

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No114
CP(CAA)/39(AHM)2021
in CA(CAA)80 of 2020

Order under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd
AM Associates India Pvt Ltd
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

Order delivered on 03.12.2021

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv.
For the Respondent : Mr. Navin Pahwa, Sr. Adv. with Mr. Nirag Pathak, Adv.
for R-2
Mr. Arun Kathpalia, Adv. for R-1

ORDER

APP. 33 of 2021

Reply of respondent no.1 is on record, rejoinder to that reply is also on record. Reply of respondent no.2 has not come on record on e-portal. Learned Sr. Counsel Mr. Pahwa for respondent no.2 states that e-filing is done on 30.11.2021, hence, the same will come on record. Learned Sr. Counsel Mr. Soparkar for appellant seeks and granted two weeks' time to file rejoinder.

List for further consideration on 06.01.2022.

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**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**